

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**SPECIAL BENCH**

ITEM No. 01  
**(IB)-228(PB) /2019**

**IN THE MATTER OF:**

Mr. Suresh Garg & Radha Garg	....	Applicant / Petitioner
Vs		
Piyush Colonisers Ltd.	....	Respondent

**SECTION:**

**Under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 29.01.2019**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

For the Financial Creditor: Mr. Vivek Agarwal, Advocate

**ORDER**

Notice to show cause be issued as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor- respondent for 13.02.2019.

Process dasti only.

List for further consideration on 13.02.2019.

- Sol -

(M.M. KUMAR)  
PRESIDENT

- Sol -

(DR. DEEPTI MUKESH)  
MEMBER (JUDICIAL)